



CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT SITTINGS : INDORE

Original Application No.201/00756/2019

Indore, this Wednesday, the 18th day of March, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Gajraj Singh Rathore, S/o Shri Kamal Singh Rathore, Age 43 years
 Occupation Station Master, 80 Arya Samaj Road, Ujjain (M.P.) PIN
 456001

-Applicant

(By Advocate –**Shri Vikrant Katoda**)

V e r s u s

1. Through The Secretary, Ministry of Railways Federation of Railway Association Office Rail Bhavan Raisena Road, 256-A New Delhi 110001
2. The General Manager, Western Railways (GM) (WR) Railway Head Quarter Office Church Gate Mumbai 400020
3. The Divisional Rail Manager, (D.R.M.) (W.R.) Division Ratlam, Divisional Office, Do Batti Square Ratlam (M.P.) 457001
4. The Senior Divisional Personal Officer, (WR) Division Ratlam, Divisional Office Do Batti Square Ratlam (M.P.) 457001
5. Railway Recruitment Board, Calcutta Metro Railway A.V. Complex Chitpur, Opposite to R.G. Kar Medical Collage & Hospital R.G. Kar Road, Calcutta PIN Code 700037
6. The Divisional Personal Officer (Howrah Div) Divisional Rly, Manager's office DRM Building Eastern Railway Howrah Division Howrah 711101
7. Minsitry of Personnel Public Grievances & Pensions Through The Secretary North Block Central Secretariat New Delhi Delhi 110001

- **Respondents**

(By Advocate –**Ms. Geetanjali Chaurasia proxy counsel for Smt. Pratibha Walia**)



O R D E R (ORAL)

By Navin Tandon, AM:-

This Original Application was filed by the applicant praying for being covered by Central Civil Services (Pension) Rules, 1972.

2. Today, learned counsel for the applicant submitted Office Memorandum issued by Department of Pension and PW dated 17.02.2020 wherein Central Government has granted certain relief for Central Government employees whose selection for appointment was finalized before 01.01.2004 but who joined Government service on or after 01.04.2004. The said O.M. is taken on record.

3. Learned counsel for the applicant further submits that this case is covered with this O.M.

4. Accordingly, at this stage, without going into the merits of the case, we dispose of this Original Application by granting liberty to the applicant to take necessary steps which are specified in the above mentioned O.M. On receipt of the said option,

competent authority of the respondent-department is directed to take necessary action in terms of the said Office Memorandum dated 17.02.2020.



(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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